



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 106 দিশপুৰ, বৃহস্পতিবাৰ, 30 মাৰ্চ, 2017, 9 চ'ত, 1939 (শক)
No. 106 Dispur, Thursday, 30th March, 2017, 9th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

2nd FLOOR, BLOCK 'E', ASSAM SECRETARIAT, DISPUR, GUWAHATI-6.

NOTIFICATION

The 30th March, 2017

No. LGL. 84/2017/3.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd March, 2017 is hereby published for general information.

ASSAM ACT NO. V OF 2017

(Received the assent of the Governor on 23rd March, 2017)

THE ASSAM APPROPRIATION (NO. IV) ACT, 2017

AN
ACT

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 2013-2014

to provide for the authorisation and appropriation of money out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the financial year ending on the 31st day of March, 2004 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Sixty-eighth Year of the Republic of

Short title 1. This Act may be called the Assam Appropriation (No. IV) Act, 2017.

Issue of
Rs. 404,35,60,967 from and
out of the Consolidated
Fund of the State of Assam
for the financial year,
2003-2004

2. From and out of the Consolidated Fund of the State of Assam the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees Four hundred four core thirty five lakh sixty thousand nine hundred and sixty seven shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ending on the 31st day of March, 2004 in excess of the amounts authorised or granted for those services for the year.

Appropriation

3. The sums deemed to have been paid and applied from and out of the Consolidated Fund shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on the 31st day of March, 2004.

THE SCHEDULE
(See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and purposes	[3] Real excess to be regularised		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
10	Other Fiscal Service Revenue	19,695		19,695
12	District Administration Revenue		3,41,039	3,41,039
19	Vigilance Commission & Others Revenue	2,30,07,783		2,30,07,783
23	Pension and Other retirement benefits Revenue		36,57,350	36,57,350
34	Urban Development (MAD) Capital		63,50,000	63,50,000
66	Compensation and Assignment Revenue	49,61,000		49,61,000
	to Local Bodies & P.Raj Institution			
	Public Debt & Servicing of Debt Capital		400,52,24,100	400,52,24,100
	Total Revenue	279,88,478	39,98,389	3,19,86,867
	Capital		401,15,74,100	401,15,74,100
	Grand Total	279,88,478	401,55,72,489	404,35,60,967

S. M. BUZAR BARUAH,

Commissioner and Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.

২০১৭ চনৰ ৫ নং অসম অধিনিয়ম
(২০১৭ চনৰ ২৩ মাৰ্চ তাৰিখে ৰাজ্যপালৰ সন্মতিপ্ৰাপ্তি)
অসম বিনিয়োগন (নং ৪) অধিনিয়ম, ২০১৭

এখন
অধিনিয়ম

২০০৪ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ সেৱাৰ বাবে অনুমোদিত অথবা গৃহীত মঞ্জুৰীৰ উপৰিও উক্ত সেৱা সমূহৰ ক্ষেত্ৰত কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ ধন বিনিয়োগনৰ বাবে অনুমোদনৰ ব্যৱস্থা।

ভাৰত গণৰাজ্যৰ আঠবছৰতম বৰ্ষত তলত উল্লেখ কৰা ধৰণে অসম বিধান সভাৰ দ্বাৰা বিধিবদ্ধ কৰা হওক।

- সংক্ষিপ্ত নাম ১। এই অধিনিয়মখনক অসম বিনিয়োগন (নং ৪) অধিনিয়ম, ২০১৭ বুলি কোৱা হ'ব।
- ২০০৩-০৪ চনৰ বিত্তীয় বছৰটোৰ বাবে অসম ২। ২০০৪ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোত অনুসূচীত (২) কলমত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱা সমূহৰ ক্ষেত্ৰত অনুমোদিত অথবা গৃহীত মঞ্জুৰীৰ উপৰিও কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা অনুসূচীত (৩) কলমত নিৰ্দিষ্ট কৰি দেখুওৱা সৰ্বমুঠ চাৰিশ চাৰি কোটি, পয়ত্ৰিশ লাখ বাঠা হাজাৰ নশ সাতষষ্ঠী টকা দিয়া বুলি আৰু সেই সেৱা সমূহৰ ক্ষেত্ৰত ব্যয় হোৱা বুলি বিবেচিত হ'ব।
- টকা উলিয়াবৰ বাবে।
- ৩। এই অধিনিয়মৰ দ্বাৰা অনুমোদিত টকা অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা উলিয়াবলৈ ২০০৪ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ বাবে অনুসূচীত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱাসমূহ আৰু উদ্দেশ্যস্বৰূপৰ বাবে বিনিয়োগন কৰা হ'ব।

অনুসূচী

ধৰা ২ ও ৩ দ্ৰষ্টব্য

(১) মঞ্জুৰী নং/ বিনিয়োগন	(২) সেৱা আৰু উদ্দেশ্যস্বৰূপ	(৩) প্ৰকৃত অতিৰিক্ত ব্যয়ৰ নিয়মীয়াকৰণ			
		বিধান সভাৰ দ্বাৰা গৃহীত	একত্ৰীকৃত নিধিৰ ওপৰত ধাৰ্য়া	মুঠ	
		টকা	টকা	টকা	
১০	অন্যান্য ৰাজহ সেৱা	ৰাজহ	১৯,৬৯৫	...	১৯,৬৯৫
১২	জিলা প্ৰশাসন	ৰাজহ	...	৩,৪১,০৩৯	৩,৪১,০৩৯
১৯	নিৰীক্ষণ আয়োগ আৰু অন্যান্য	ৰাজহ	২,৩০,০৭,৭৮৩	...	২,৩০,০৭,৭৮৩
২৩	পেশ্বন আৰু অন্যান্য অৱসৰ কালীন সেৱা সমূহ	ৰাজহ	...	৩৬,৫৭,৩৫০	৩৬,৫৭,৩৫০
৩৪	নগৰাঞ্চল উন্নয়ন	মূলধন	...	৬৩,৫০,০০০	৬৩,৫০,০০০
৬৬	স্থানীয় নিকায় আৰু পঞ্চায়তীৰাজ অনুষ্ঠান সমূহলৈ ক্ষতিপূৰণ আৰু আৰোপণ ৰাজহুৱা ঋণ আৰু ঋণ সেৱা	ৰাজহ	৪৯,৬১,০০০	-	৪৯,৬১,০০০
		মূলধন	...	৪০০,৫২,২৪,১০০	৪০০,৫২,২৪,১০০
		মুঠ ৰাজহ	২৭৯,৮৮,৪৭৮	৩৯,৯৮,৩৮৯	৩,১৯,৮৬,৮৬৭
		মূলধন	...	৪০১,১৫,৭৪,১০০	৪০১,১৫,৭৪,১০০
		সৰ্বমুঠ	২৭৯,৮৮,৪৭৮	৪০১,৫৫,৭২,৪৮৯	৪০৪,৩৫,৬০,৯৬৭

সত্যেন্দ্ৰ মল্ল বুজৰবৰুৱা,
আয়ুক্ত সচিব, অসম চৰকাৰ,
বিধান বিভাগ, দিশপুৰ।